

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN**

ORIGINAL APPLICATION NO. 1220/2024

IN THE MATTER OF:

YADRAM SINGH

APPLICANT

Versus

SEIAA UP & ORS

RESPONDENT(S)

INDEX

S.No.	Particulars	Page No.
1.	Affidavit of District Magistrate Banda in compliance of order dated 03.02.2025 passed by this Hon'ble Tribunal	
2.	<u>Annexure R-1: -</u> A copy of the order dated 03.02.2025 passed by this Hon'ble Tribunal	
3.	<u>Annexure R-2: -</u> A copy of formation of Sub Divisional Committee dated 29.02.2024	
4.	<u>Annexure R-3: (Colly)-</u> A copy of first page of the Replenishment Study for year 2022, 2023 and 2024 conducted and endorsed by the Sub Divisional Committee.	

5.	<u>Annexure R-4: -</u> A copy of letter dated 22.03.2025	
6.	<u>Annexure R-5</u> A copy of the office order dated 17.05.2023	

Ankit Verma

FILED THROUGH

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013

MOB :- 09990804440

Email-ankit.scngtup@gmail.com

DATED: - 14.06.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

ORIGINAL APPLICATION NO. 1220/2024

IN THE MATTER OF:

YADRAM SINGH

APPLICANT

Versus

SEIAA UP & ORS

RESPONDENT(S)

**AFFIDAVIT OF DISTRICT MAGISTRATE BANDA IN
COMPLIANCE OF ORDER DATED 03.02.2025 PASSED BY
THIS HON'BLE TRIBUNAL**

The Respondent No. 6 herein states as under:

MOST RESPECTFULLY SHOWETH:

I, Reebha John Benjamin aged about 33 years, D/o John Benjamin, presently posted as District Magistrate – District Banda, the deponent, do hereby solemnly state and affirm as under:-

1. That I am the above-mentioned authorized officer of answering Respondent No. 6 and is duly competent to file the present affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.



- J. Nulke

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.
3. That the Deponent is posted as District Magistrate- Banda, since 18.01.2025 and is swearing this affidavit in his official capacity.
4. That this Hon'ble Tribunal vide its order dated 03.02.2025 was pleased to issue the following directions: -

"4..... Learned Counsel for the Applicant seeks permission to implead the District Magistrates of District Banda, Basti and Shamli. The prayer is allowed. He is permitted to make necessary corrections in the cause title of OA, serve the newly added Respondents and file affidavit of service at least one week before the next date of hearing. He also seeks time to file the additional document. The prayer is allowed.

A copy of the order dated 03.02.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1.**



J. Nulke

5. That the present response is being filed in respectful compliance of the order dated 03.02.2025 passed by this Hon'ble Tribunal, in this present Original Application.

6. That the present Original Application has been filed by the Applicant herein praying for following reliefs: -

- a. To set aside, quash and declare the approvals in 828th Meeting of SEIAA dated 01.08.2024 as being against law; and/or
- b. To restrain the Respondent no. 1 & 2 from further granting such approvals without any existing valid DSR and Replenishment Report ;
- c. Pass any other orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case."

7. That at the outset it is submitted that the aforesaid Original Application filed by the applicant seeking quashing of the approvals granted by SEIAA UP dated 07.08.2024, to the DSR of Districts Banda, Basti and Shamli is predicated upon baseless, misleading and erroneous assertions. The Original



J. Nishita

Application filed by the Applicant is devoid of merit, not maintainable in law, thus liable to be dismissed.

8. That the OA has been filed alleging that the DSRs which have been approved are incomplete because there has been no proper replenishment study. The very basis of the said averments/allegations is another averment that SEAC and SEIAA have given conditional approvals to the DSRs. The OA terms the approvals conditional on the fact that in the minutes of 828th meeting, SEIAA has laid down a condition, which is reproduced hereunder:

"Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of District, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration



J. N. N. N.

as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place."

9. That it is submitted that the very basis of the instant Original Application is only interpretative and not at all factual. It is a fact that replenishment study has been done for preparing the DSRs of district Banda according to **APPENDIX X** of the notifications dated 15.01.2016 and 25.07.2018- and the Enforcement and Monitoring Guidelines for Sand mining, 2020 ('EMGSM-2020') **Annexure I to VIII.**

10. Appendix X of the 15.01.2016 and 25.07.2018 notification emphasizes the importance of DSR. It states that the main objectives of the District Survey Report are to ensure:

- i. Identification of areas of aggradations or deposition where mining can be allowed;
- ii. identification of areas of erosion
- iii. proximity to infrastructural structures and installations where mining should be prohibited
- iv. calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.



J. N. Mishra

The achievement of the above mentioned objectives is the primary role that the DSR must serve, as a guiding reference document, in the process to grant the Environmental Clearances for minor minerals.

11. Further, in the EMGSM-2020, point 4.1 & 4.1.1 provide for preparation of DSR. It interalia state that the format of the DSR should be in conformity with the format given in Annexure I to Annexure VII of the EMGSM-2020. These annexures are:

Annexure -I: Details of Sand/M-Sand sources

Annexure-II: List of Potential Mining Leases (existing & proposed)

Annexure-III: Cluster and Contiguous Cluster details

Annexure-IV: Transportation Routes for individual leases and lease in Cluster

Annexure-V: Final list of Potential Mining Leases (existing & proposed)

Annexure-VI: Final list of Cluster and Contiguous Cluster

Annexure-VII: Final Transportation Routes for individual leases and lease in Cluster

Annexure-VIII: Identification of New Mining Lease areas in

the District



J. Nulke

12. Thus, DSR should essentially fulfil the 4 objectives which have been mentioned above and at the same time should confirm, in format and content thereof, with the tables given in Annexure-I to Annexure-VIII.
13. That it is reiterated that this set of data are interdependent and can only be analysed and presented in the DSR after necessarily conducting survey of the following:
- i. Adequate mineral volume availability.
 - ii. Distance of the lease from different infrastructural features.
 - iii. **Resource estimation / replenishment potential.**
 - iv. The probability or possibility of cluster formation.
14. Furthermore, point 5.0 of the EMGSM-2020 provides for replenishment study and 5.1 and 5.2 provides for Generic Structure of Replenishment Study and Methodology for Replenishment Study respectively. In 5.2 it interalia states that a "*simulation model is used with basic data generated from the field in the pre-study and post-study period (preferably pre-monsoon and post-monsoon) to estimate the volume of replenished material.*" Thus, it must be noted that



J. Nulke

pre-monsoon and post-monsoon are the preferred study period, which implies that they are not the mandatory study period.

15. That the above mentioned relevant parts of notifications and ESGSM-2020 clearly implies that each lease being proposed for mineral extraction in the DSR should be tested and illustrated accordingly in the DSR to achieve the said objectives and to confirm the given format.

16. In this background, it is submitted that the DSRs approved by SEIAA for the District of Banda which are subject matter of the instant Original Application, are in conformity with the notifications dated 15.01.2016 and 25.07.2018 as well are in conformity with the EMGSM-2020 and provide the data as required in the Annexures to EMGSM-2020.

17. That the aforesaid DSRs have been prepared after conducting proper Replenishment Study. This kind of exercise and details can only be one after conducting proper resource estimation/replenishment study. Further, even the cluster leases and contiguous clusters can be identified only



J. Nulka

after analyzing and identifying areas of aggradations or deposition and that of erosions which in turn necessitates proper resource estimation/replenishment study.

18. That the Hon'ble Supreme Court vide its judgment dated 10.11.2021 in *Pawan Kumar*, modified the procedure for preparation of DSR and directed the same be prepared by a Sub-Divisional Committee.

19. That in compliance with the Enforcement & Monitoring Guidelines for Sand Mining-2020, the Sustainable Sand Mining Management Guidelines 2016, and the notifications issued on 15.01.2016 and 25.07.2018 by MoEF& CC, as well as the order passed by the Hon'ble Supreme Court, a Sub-Divisional Committee (SDC) was constituted by the deponent on 29.02.2024 to conduct Replenishment Study for preparation of DSR. A copy of formation of the Sub-Divisional Committee is annexed herewith and marked as **Annexure R-2.**

20. That the Sub-Divisional Committee includes the following members: Additional District Magistrate (Revenue/Administration) of Banda, Sub-Divisional Magistrate, DFO from the Forest Department, Executive



J. N. Rulika

Engineer from the Irrigation Department, Executive Engineer from the PWD Department, Regional Officer from the Pollution Control Department, and Mining Officer from the Mining Department, Banda.

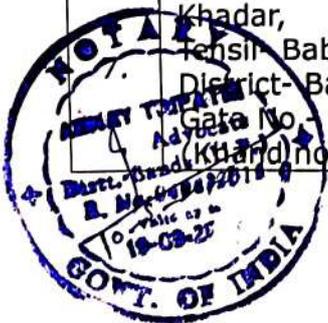
21. That the updated DSR which was duly prepared by the Sub Divisional Committee was forwarded on 15.06.2024 to the Member Secretary SEIAA and Copy to principal secretary, Geology and Mining and Director, Geology and Mining Department State of UP, which was approved by SEIAA, UP on 07.08.2024.

22. That in the year 2022-23, a total 135 mining areas in District Banda was subjected to Replenishment Study. In year 2023-24 during updation/modification of DSR a total of 113 mining areas were identified and Replenishment study/ Resource estimation was conducted and verified by Sub-Divisional Committee (SDC). The replenishment volumes recorded in the reports for year 2022-23 & 2023-24 vary from each other, the details of which are as follows: -



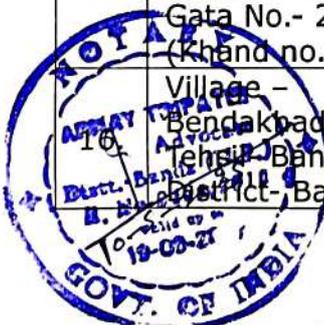
J. P. P. P.

S. No.	Area Description	Replenishment Study of 2022-23 (in Cubic Meters) Mineable quantity (POST MONSOON)	Replenishment Study/Resource estimation of 2023-24 (in Cubic Meters) Mineable quantity (POST MONSOON)
1.	Village-Itwan, Tehsil- Baberu, District- Banda Gata No.- 3257, 3276mi, 3278	440372.0 cum	2,39,328 cum
2.	Village-Marka Khadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 04)	600780.0 cum	6,00,000 cum
3.	Village-Marka Khadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 03)	600780.0 cum	6,00,000 cum
4	Village-Marka Khadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 01)	600780.0 cum	6,00,000 Cum
5.	Village-Marka Khadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2(Khand No.02)	600780.0 cum	6,00,000 Cum
6.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 02)	330429.0 cum	3,30,000 cum
	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 03)	330429.0 cum	3,30,000 cum



J. Rulke

8.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 01)	375488.0 cum	3,75,000 cum
9.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 04)	330429.0 cum	3,30,000 cum
10.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 05)	330429.0 cum	3,30,000 cum
11.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 06)	330429.0 cum	3,30,000 cum
12.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 07)	330429.0 cum	3,30,000 cum
13.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 08)	330429.0 cum	3,30,000 cum
14.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 09)	330429.0 cum	3,30,000 cum
15.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 10)	330429.0 cum	3,30,000 cum
16.	Village - Bendakbadar, Tehsil- Baberu, District- Banda,	662361.0 cum	6,30,000 cum



J. Nulwa

	Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 01)		
17.	Village - Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 02)	662361.0 cum	6,30,000 cum
18.	Village - Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 04)	662361.0 cum	4,20,000 cum
19.	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- 332/17, Part of 333/7, 431/333/1 (Khand No. 06)	261972.0 cum	2,61,972 cum
20.	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7 (Khand No. 02)	250582.0 cum	4,40,000 cum
21.	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7, 418, 421 mi, 426/30 (Khand No. 03)	261972.0 cum	4,60,000 cum
22.	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7 (Khand01)	196823.0 cum	3,45,604 cum
23.	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7, 412, 413, 414 (Khand No.04)	261972.0 cum	2,61,972 cum



J. Nulke

24.	Village - Hateti Purwa, Tehsil- Banda, District- Banda, Gata No.- 3061mi (Khand No. 01)	143977.0 cum	58,282 cum
25.	Village - Hateti Purwa, Tehsil- Banda, District- Banda, Gata No.- 3061mi (Khand No. 02)	129579.0 cum	52,465 cum
26.	Village - Bhawani Purwa, Tehsil- Banda, District- Banda, Gata No.- 5137, 5138, 5139, 5140, 5141	55024.0 cum	80,000 cum
27.	Village - Bhuredi, Tehsil- Banda, District- Banda, Gata No.- Part of 1141, 1137, 1136, 1123/2, 1125, 1127, 1131, 1132	224932.0 cum	2,24,932 cum
28.	Village - Pathri, Tehsil- Banda, District- Banda, Gata No.- Part of 72/47, part of 74/1 (Khand No. 03)	216412.0 cum	2,16,412 cum
29.	Village - Pathri, Tehsil- Banda, District- Banda, Gata No.- part of 72/47, part of 74/1, 75 mi (Khand No. 01)	287954.0 cum	2,87,954 cum
30.	Village - Duredi, Tehsil- Banda, District- Banda, Gata No.- 5029, 5030KA, 5093KA, 5094KA, 5097	371409.0 cum	2,75,118 cum
	Village - Duredi, Tehsil- Banda, District- Banda, Gata No - 678, 680Kha, 681Kha, 682Kha, 677ka, 683kha, 676	330141.0 cum	3,30,141 cum



J. Reddy

32.	Village - Duredi, Tehsil- Banda, District- Banda, Gata No.- 4881, 4880, 4834, 4824 Kha	371409.0 cum	3,71,410 cum
33.	Village - Duredi, Tehsil- Banda, District- Banda, Gata No.- 4943, 4942, 4941, 4939GA, 4938, 4937, 4922KA, 4923KA, 4925KA, 4931, 4959 GA, 4958, 4957, 4955, 4883	575908.0 cum	8,00,000 cum
34.	Village - Jauharpur, Tehsil- Banda, District- Banda, Khand No. 06	428040.0 cum	3,00,000 cum
35.	Village - Jauharpur, Tehsil- Banda, District- Banda, Khand No. 01	428040.0 cum	3,00,000 cum
36.	Village - Jauharpur, Tehsil- Banda, District- Banda, Khand No. 05	428040.0 cum	3,00,000 cum
37.	Village - Jauharpur, Tehsil- Banda, District- Banda, Khand No. 02	428040.0 cum	3,00,000 cum
38.	Village - Jauharpur, Tehsil- Banda, District- Banda, Khand No. 03	428040.0 cum	3,00,000 cum
39.	Village - Jauharpur, Tehsil- Banda, District- Banda, Khand No. 04	428040.0 cum	3,00,000 cum
	Village - Achhraud, Tehsil- Banda, District- Banda, Gata No. Part of (Khand No. 02)	613529.0 cum	6,13,529 cum



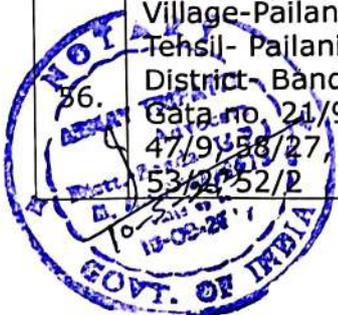
J. Nulke

41.	Village - Achhraud, Tehsil- Banda, District- Banda, Gata No. Part of 1130, (Khand No. 01)	613529.0 cum	2,14,000 cum
42.	Village - Ganchha, Tehsil- Banda, District- Banda, Gata no. 1971/1	137559.0 cum	1,37,559 cum
43.	Village- Ladapurwa, Tehsil- Banda, District- Banda, Gata no. 5065, 5114/1, 5115 to 5126, 5128 to 5132, 5134, 5135, 5136, 5152	198341.0 cum	4,00,000 cum
44.	Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Gata no. Part of 56, 57, 92/6, 93/1, 94, 95/2, part of 60/1/3	555722.0 cum	2,31,250 cum
45.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. Part of 356 (Khand No.02)	239932.0 cum	2,39,932 cum
46.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. 62, 63/1	254928.0 cum	2,54,928 cum
47.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. 426/7	271828.0 cum	1,24,812 cum
48.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. Part of 100 (Khand no. 01)	239932.0 cum	3,20,000 cum



J. Nulke

49.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. 455	344903.0 cum	4,60,000 cum
50.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. 61/3	299916.0 cum	4,00,000 cum
51.	Village- Barehata Khadar, Tehsil- Pailani, District- Banda, Gata no. 122/7 & 111/2 (Khand no.-02)	Not given	1,95,000 cum
52.	Village- Madaulikhurd Khadar, Tehsil- Pailani, District- Banda, Gata no. 58, 107, 108, 109, 110, 111, 114	101504.0 cum	1,01,504 cum
53.	Village- Sindhankala, Tehsil- Pailani, District- Banda, Gata no. 99/3, 99/22, 100/7, 101/5, 103/10, 104/2, 104/5	262182.0 cum	2,62,182 cum
54.	Village- Sindhankala, Tehsil- Pailani, District- Banda, Gata no. 683/43, 684/6, 693/48, 684/7, 692/1, 699/3	273556.0 cum	2,73,556 cum
55.	Village- Padoharakhadar, Tehsil- Pailani, District- Banda, Gata no. 165, 166, 174	201568.0 cum	2,01,568 cum
56.	Village-Pailani, Tehsil- Pailani, District- Banda, Gata no. 21/91, 47/9, 58/27, 54/2, 53/2, 52/2	259158.0 cum	3,60,000 cum



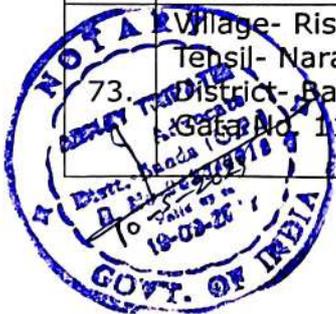
J. Nulke

57.	Village- Sabadakhadar, Tehsil- Pailani, District- Banda, Gata no. part of 168	300390.0 cum	1,00,000 cum
58.	Village-Sadikhadar, Tehsil- Pailani, District- Banda, Gata no. 73/1, 73/2, 77/1, 77/7, 89, 101/1, 102/1	383267.0 cum	3,83,267 cum
59.	Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Gata no. Part of 50/2, 52/1, 53, 55, Part of 56, 58, 59 & Part of 60/1/3	525683.0 cum	5,25,000 cum
60.	Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Gata no. 92/6, 92/7, 94	555752.0 cum	2,23,800 cum
61.	Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Gata no. 50/2, 50/2kha, 51	1276357.0 cum	5,54,700 cum
62.	Village- Amlorkhadar, Tehsil- Paialani, District- Banda, Gata No. 176mi, 172ga, 182, 187	291518.0 cum	2,91,518 cum
63.	Village Amlorkhadar, Tehsil- Paialani, District- Banda, Gata No. 7, 17, 18, 21, 23, 25, 27, 28, 29, 30, 35, 37, 38, 40, 177, 176mi	291518.0 cum	2,91,518 cum
	Village-Khalari, Tehsil- Naraini, District- Banda, Gata No. 585/1, 859/1, 914, 934occa, 713, 718/2	128139.0 cum	94,652 cum



J. N. Nishu

65.	Village-Shahpatan, Tehsil- Naraini, District- Banda, Gata No. 420, 530/2, 532, 709, 716	160678.0 cum	1,01,227 cum
66.	Village-Bahadurpur Syodha, Tehsil- Naraini, District- Banda, Gata No. 300mi, 316mi	94949.0 cum	94,949 cum
67.	Village-Barkola Kala, Tehsil- Naraini, District- Banda, Gata No. 659, 724, 805	257719.0 cum	1,43,177 cum
68.	Village- Barsandamanpur, Tehsil- Naraini, District- Banda, Gata No. Part of 3/1/1 (Khand No. 01)	302351.0 cum	3,02,351 cum
69.	Village- Barsandamanpur, Tehsil- Naraini, District- Banda, Gata No. Part of 3/1/1 (Khand No. 02)	302351.0 cum	3,02,351 cum
70.	Village- Kolawalraipur, Tehsil- Naraini, District- Banda, Gata No. 721, 722, 723	260206.0 cum	2,60,206 cum
71.	Village- Bilharka, Tehsil- Naraini, District- Banda, Gata No. Part of 5, Part of 9	269345.0 cum	1,38,552 cum
72.	Village- Bilharka, Tehsil- Naraini, District- Banda, Gata No. Part of 5, Part of 9	269345.0 cum	3,03,300 cum
73.	Village- Risaura, Tehsil- Naraini, District- Banda, Gata No. 116Ga	234185.0 cum	2,34,185 cum



J. Nulke

74.	Village- Singhauti, Tehsil- Naraini, District- Banda, Gata No. 13/1, 13/3, 30/2, 400/2	64,358.0 cum	57,118 cum
75.	Village- Nihalpur, Tehsil- Naraini, District- Banda, Gata No. 492/13	312247.0 cum	3,12,247 cum
76.	Village- Chandpura, Tehsil- Naraini, District- Banda, Gata No. 269, 287, 313	42617.0 cum	20,527 cum
77.	Village- Jarar, Tehsil- Naraini, District- Banda, Gata No. 851, 866, 867, 869, 872, 876	104082.0 cum	1,60,000 cum
78.	Village- Barehata Khadar, Tehsil- Pailani, District- Banda, Gata no. 133 & 134 (Khand no.- 01)	Not given	2,34,810 cum
79.	Village- Gopra, Tehsil- Naraini, District- Banda, Gata No. 2/1, 473mi, 474, 659	97904.0 cum	58,882 cum
80.	Village- Lahureta, Tehsil- Naraini, District- Banda, Gata No. Part of 195/1, 191, 3	355535.0 cum	3,55,535 cum
81.	Village- Lahureta, Tehsil- Naraini, District- Banda, Gata No. Part of 195/1	355535.0 cum	6,60,000 cum
82.	Village- Badausa, Tehsil- Atarra, District- Banda, Gata No. 6261, 6262, 6478, 6497, 6595, 6597, 6598	295677.0 cum	1,00,000 cum
83.	Village- Bhadawal, Tehsil- Atarra, District- Banda, Gata No. 159,	281328.0 cum	2,81,328 cum



J. Nulwa

	1858/3, 1133/4, 1161/3, 1949		
84.	Village- Chandaour, Tehsil- Atarra, District- Banda, Gata No. 2494	Not given	95,657 cum
85.	Village- Tera Ba, Tehsil- Atarra, District- Banda, Gata No. 1749kha, 1766, 2421	114543.0 cum	1,14,543 cum
86.	Village-Sadikhadar, Tehsil- Pailani, District- Banda, Gata no. 4/1, 4/21, 4/22, 4/24, 4/25, 4/26, 4/29, 4/32, 4/33, 4/34, 4/35, 4/36	187170.0 cum	2,60,000 cum
87.	Village -Kanwara, Tehsil- Banda, District- Banda, Gata No.- 337/1, 337/4, 337/5, 337/6 (Khand No. 03)	273362.0	4,80,000 cum
88.	Village -Kanwara, Tehsil- Banda, District- Banda, Gata No.- 28/1, 28/5, 28/6, 28/7, 29 (Khand No. 01)	307532.0	5,40,000 cum
89.	Village - Khaptiha, Tehsil - Pailani Gata No. part of 100 , (khand no. 03)	2,39,932	2,39,932
90.	Village - Marauli khadar, Tehsil - Banda , Gata No. part of 333/7, (khand no. 05)	261972	4,60,000
91.	Village - Kanwara, Tehsil - Banda Gata No. part of 431,(khand no. 05)	331147	4,60,000
92.	Village - Benda khadar, Tehsil - Banda Gata No. 2/4, 2/23, 2/24, 2/28 (khand no.03)	662361	4,20,000



J. N. Nishu

93.	Village - Dadau khadar, Tehsil - Baberu, Gata No. 38, 40, 41, 42, (khand no. 07)	360468	1,20,000
94.	Village - Bahadurpur syoda, Tehsil - Naraini, Gata No. 195/1	187153	2,15,775
95.	Village - Khairai, Tehsil - Pailani, Gata No. 2/1, 2/2, 2/4	86976	1,16,000
96.	Village - Bariyari, Tehsil - Naraini, Gata No. 429, 430	173843	2,67,240
97.	Village - Tarsuma, Tehsil - Atarra, Gata No. 2/2, 3	38140	38,140
98.	Village - Mahuta, Tehsil - Atarra, Gata No. 876kha, 886ka, etc	257537	2,10,000
99.	Village - Sadikhadar, Tehsil - pailani, Gata No. 60	259158	2,59,158
100.	Village - Pathri, Tehsil - Banda, Gata No. part of 72/47, part of 74/1 (khand no. 02)	2,16,412	2,16,412
102.	Village - Khaptiha Kalan, Tehsil - Pailani, Gata No. part of 100 (khand no. 02)	2,39,932	2,39,932
103.	Village - Khaptiha, Tehsil - Pailani, Gata No. part of 356 (khand no. 01)	2,39,932	2,39,932
104.	Village - Kolawalraypur, Tehsil - Naraini, Gata No. 04	1,30,104	1,30,104
105.	Tehsil- Baberu Village - Mamsi Khand Gata No. 3048, 3049, 3199kha	127966	-



J. Nulwa

106.	Tehsil-Baberu Village -Dadau Khadar Gata No.-part of 39, part of 42 Khand San.-01)	360468	-
107.	Tehsil-Baberu Village -Dadau Khadar Gata No.-part of 39, part of 42 (Khand San.-02)	360468	-
108.	Tehsil-Baberu Village -Dadau Khadar Gata No.-part of 39, part of 42 (Khand San.-03)	360468	-
109.	Tehsil-Baberu Village -Dadau Khadar Gata No.-part of 39, part of 42 Khand San.-04)	360468	-
110.	Tehsil-Baberu Village -Dadau Khadar Gata No.-part of 39, part of 42 (Khand San.&05)	360468	-
111.	Tehsil-Baberu Village -Dadau Khadar Gata No.-part of 41, part of 42 (Khand San.-&06)	360468	-
112.	Tehsil-Pailani Village -Sabada Khadar Gata No.-168mi	143977	-
113.	Tehsil-Naraini Village -Katra kalinjar Gata No.-283, 285, 1461, 1442, 1444, 1621	92289	-
114.	Tehsil-Naraini Village -Nihalpur Gata No.-459, 462/4, 472/5	172772	-
115.	Tehsil-Naraini Village -Bhasraud Gata No.-43	527099	-



J. Nulwa

116.	Tehsil-Naraini Village -pathra Gata No.-450, 472/2, 473, 475, 971, 1003, 1005, 1078, 1081, 1192	150456	-
117.	Tehsil-Naraini Village -Pukari Gata No.-504/1	104527	-
118.	Tehsil-Naraini Village -Rampur murdi Gata No.-518, 519/1	60614	-
119.	Tehsil-Naraini Village -Sadha Gata No.-1283, 1295, 1300, 1371ga, 1407, 1515, 1784kha, 1867, 1870kha, 1873, 1935, 2014, 2111, 2127, 2477, 5493, 5494, 5606, 5607, 5609, 5637, 1359kha, 1372	385714	-
120.	Tehsil-Naraini Village -Naugawan Gata No.-2, 3, 5kha, 99, 215, 218, 219, 290kha, 601, 651ga, 685	346840	-
121.	Tehsil-Naraini Village - Gaurshivpur Gata No.-2, 8/4, 33/2, 40, 35, 42, 60, 51, 53, 54, 57, 62	402991	-
122.	Tehsil-Atarra Village -Barchha Dandiya Gata No.-144, 6910	7358	-
123.	Tehsil-Atarra Village -Kullukheda Gata No.-8117	135391	-
124.	Tehsil-Atarra Village -Sinhpur Mafi Gata No.-3642/2, 3780/1, 3780/7, 3854, 3949/2, 6072/1, 6082ga, 6387/2, 3948kha,	95043	-



J. Nulika

125.	Tehsil-Atarra Village -Bhusasi Gata No.-8330, 8431/1, 8515	158692	-
126.	Tehsil-Atarra Village -Pahadi Khurd Gata No.-134, 263/2	39612	-
127.	Tehsil-Atarra Village -Pauhar Gata No.-987, 1037, 1039, 1045, 1046, 1047, 1143, 1176, 2545	168165	-
128.	Tehsil-Atarra Village -Udaipur Gata No.-6447/1, 6448/2, 6473/1, 6479/1, 6480, 6596,	192907	-
129.	Tehsil-Atarra Village -Dubaria Gata No.-819, 485, 486, 1557, 1486, 1560, 1722, 8623/1, 8623/2, 8634, 8635, 8614, 8623, 8623/2, 8634, 8635, 8614, 8623, 8632, 8633, 9349, 9340, 9244, 9294, 2412, 322, 9157 9317, 9302, 9305 9799, 9797, 9796, 9814, 9420, 9412, 9433, 9463, 9452,	533469	-
130.	Tehsil-Atarra Village -Lamheta Gata No.-1039	94308	-
131.	Tehsil-Naraini Village -Naseni Gata No.-01	172628	-
132.	Tehsil-Pailani Village -Narikhadar Gata No.-224/47	60455	-
133.	Tehsil-Baberu Village -Lohra Gata No. 4185cha, 4388, 4463, 4470, 4471, 4472, 4473, 2775, 2779ga, 4590	208482	-



J. Nulua

134.	Tehsil-Banda Village -Kanwara Gata No.-53, 337/1, 337/4, 337/5, 337/6, (Khand-2)	273362	-
135.	Tehsil-Banda Village -Kanwara Gata No.-337/1, 337/4, 337/5, 337/6, 431/1 (Khand-4)	273362	-
135.	Tehsil-Baberu Village- Raghaupur Gata No.- 2, 3, 4, 5/2, 5/3, 5/4, 5/5, 5/6, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28/1, 28/2, 28/3, 29/1, 30/2, 31, 32, 33/2, 34, 35, 37, 38, 40/1, 41, 42, 43, 44, 45, 46, 47, 49,50,100/7kha	2252024	-

23. That the committee constituted by the Government examined the District Survey Report (DSR) for 113 mining areas of District Banda. The report has been found to be in accordance with the Standard Operating Procedure (SOP) dated 02.02.2024 issued by SEAC/SEIAA, which has been formulated under the Sustainable Sand Mining Management Guidelines, 2016, the notifications of the Ministry of Environment, Forest and Climate Change dated 15.01.2016, and 25.07.2018, as well as within the scope and ambit of Enforcement & Monitoring Guidelines for Sand Mining, 2020. The said SOP issued by the SEAC/SEIAA, was subsequently



J. N. Singh

submitted to the Directorate vide letter dated 07.02.2024. The Directorate, in turn, forwarded the SOP to all District Magistrates for necessary action vide a letter dated 12.02.2024.

24. That the agenda discussed, as per the minutes of the aforesaid meeting dated 02.02.2024, is as follows:

- a. A detailed Standard Operating Procedure (SOP) for the preparation and modification of the DSR for Sand Mining, River Bed Material (RBM), and in-situ rocks was discussed and duly formulated.
- b. It was resolved that the Secretariat shall forward the approved SOP for the preparation and modification of the DSR for Sand Mining, RBM, and in-situ rocks to the Directorate of Geology & Mining (DGM) to ensure its effective implementation across the respective districts.
- c. It was further resolved that all DSRs received by SEIAA/SEAC shall be forwarded to the DGM by the Member Secretary/Nodal Officer, SEAC, for their comments and suggestions.



That a bare perusal of the above mentioned Standard Operating Procedure (SOP) it is imperative to note that the

J. Nulke

Standard Operating Procedure (SOP) issued by SEIAA does not mandate inclusion of the whole Replenishment Study done as a part of the District Survey Report (DSR).

26. That in compliance with the directives issued by this Hon'ble Tribunal, replenishment study for District Banda was conducted and duly completed by CMPDIL in the year 2022. Furthermore, in adherence to the conditions stipulated in the Environmental Clearance (EC) granted by SEIAA, the replenishment study for all active mining areas was successfully conducted and completed in the years 2023 and 2024.

27. That for carrying out replenishment study of minor minerals available in District Banda for pre- and post-monsoon season in year 2023 and 2024 technical assistance was sought from ENV Development Assistance System (India) Pvt Ltd C-363 Indiranagar Lucknow and the Sub Divisional Committee was part of the process at every step and the study was done under the aegis of the SDC. A copy of first page of the Replenishment Study for year 2022, 2023 and 2024 conducted and endorsed by the Sub Divisional Committee is annexed herewith and marked as the

Annexure R-3 (Colly)

J. Nishu



28. That a comprehensive Replenishment Study for District-Banda, for the year 2024 was conducted by the Sub-Divisional Committee, and the report was uploaded on the NIC website (www.banda.nic.in) on 22.03.2025. The Replenishment Study Report was submitted by the District Administration Banda to State Environment Impact Assessment Authority, U.P. (SEIAA) on 22.03.2025. A copy of letter dated 22.03.2025 is annexed herewith and marked as **Annexure R-4**

29. That the District Survey Report (DSR), prepared by the Sub-Divisional Committee (SDC), was duly uploaded on the official portal of District Banda for a period of 30 days to invite public objections and suggestions. However, during the aforesaid period, few objections and suggestions were received which were resolved as per rules after informing the concerned.

30. That to examine the proposals received from Districts regarding modifications or incorporations in the District Survey Reports, an interdepartmental committee was also constituted at the Directorate level. This committee

comprised of officials from the Revenue Department,



J. Nishu

Environment Department, Forest Department, Irrigation Department, and Mining Departments of the State Government.

31. That it is submitted that the mining of the entire total geological reserve available in any allotted area cannot be permitted. In accordance with the provisions of the Enforcement & Monitoring Guidelines for Sand Mining-2020 and the Sustainable Sand Mining Management Guidelines - 2016, only 60% of the total quantity of the minor mineral can be permitted for mining. Furthermore, it is also informed that, following the Replenishment Study (2022) conducted in the allotted areas after the year 2021, and due to the non-operation of mining activities till the present time, the mineable reserve in these allotted areas has not changed significantly. Nevertheless, the department has ensured that the Replenishment Study is conducted by the Sub-Divisional Committee every year.

32. That furthermore, the committee has thoroughly evaluated the environmental and ecological impact of mining activities within the identified areas, ensuring compliance with sustainable mining practices and adherence to environmental conservation norms. Special attention has



J. N. N. N.

been given to the replenishment capacity of sand mining sites, which have been advertised, so as to maintain ecological balance and mitigate adverse effects on the riverine ecosystem.

33. That it is imperative to note that prior to the commencement of any mining operations, the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

34. That the District Survey Report (DSR) of Banda has been duly approved, by SEIAA, UP which is in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).

35. That the District Survey Report (DSR) 2024 for Banda has been meticulously prepared by the competent authority

through a duly authorized committee, following a



→. Nulane

comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Banda is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.

36. That it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. The geo-coordinates of the mining areas were meticulously verified against the revenue records and Khasra maps, ensuring accuracy and compliance. Accordingly, the verified geo-coordinates of all designated mining areas have been duly incorporated into the DSR.

37. That the mineral development is a continuous and dynamic process, the data collected in the year 2022 was utilized by the Sub-Divisional Committee (SDC) for further assessment. In addition, comprehensive field visits of beds were conducted in 2023 and 2024, during which



1. Anil Kumar

replenishment was observed in certain areas. The mineral potential of these replenished areas was duly evaluated and incorporated into the revised District Survey Report (DSR) 2024.

38. That in compliance with the requirement for conducting Replenishment Studies in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG-2016) and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) on an annual basis, the Secretary, Mining, State of Uttar Pradesh, issued a detailed procedure for the same through an office order dated 17.05.2023. A copy of the office order dated 17.05.2023 is herewith being annexed as **AnnexureR-5**.

39. That furthermore, it is noteworthy that a Replenishment Study for all mining areas in District Banda was conducted and completed by the ENV Developmental Assistance Systems (India) Pvt. Ltd. in the year 2023-24. The geo-coordinates of all mining areas have been explicitly recorded in the DSR.



That the deponent herein undertakes before this Hon'ble Tribunal that the District Administration Banda shall

J. N. Mishra

ensure that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.

41. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF, with respect to sand mining activities.

J. Pulke

DEPONENT

VERIFICATION

Verified at Banda....., on 10.05.2025 that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

J. Pulke

DEPONENT

I Know J. Leettha D.M. Banda
has Signed/L.T.I. before me

10-5-2025

Abhay Tripathi
Advocate/Notary
Banda (U.P.)

4237 S.No. Page No. 345-346

**SWORN
BEFORE ME**

**ABHAY TRIPATHI
NOTARY BANDA**

10-5-2025



Item No. 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1220/2024

Yadram Singh

Applicant

Versus

SEIAA, UP & Ors.

Respondent(s)

Date of hearing: 03.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Aaditya Thorat, Adv. for Applicant (Through VC)

Respondent: Mr. Ankit Verma, Adv. for the State of UP
Ms. Priyanka Swami, Adv. for SEIAA, UP
Ms. Suhasini Sen & Ms. Surbhi, Advs. for MoEF & CC**ORDER**

1. In this original application the Tribunal is considering the grievance that DSR for District Banda, Basti and Shamli have been approved without conducting any replenishment study. This specific issue was noted by the Tribunal in order dated 14.10.2024 while issuing notice to the Respondents.

2. Respondent No.1-SEIAA, UP has filed the reply, but it has not clearly disclosed in that reply if, prior to the preparation of the DSR for the concerned three Districts replenishment study was done. It is unfortunate that SEIAA, UP could not understand the issue involved in the matter and has not responded to the pointed issue raised by the Applicant and mentioned in the order dated 14.10.2024. Learned Counsel appearing for the SEIAA, UP has sought time to file a further better reply affidavit within four weeks.

1



T. Nulue

3. A letter has also been circulated by the Respondent No. 5 seeking adjournment for filing the reply. Prayer is allowed.
4. Learned Counsel for the Applicant seeks permission to implead the District Magistrates of District Banda, Basti and Shamli. The prayer is allowed. He is permitted to make necessary corrections in the cause title of OA, serve the newly added Respondents and file affidavit of service at least one week before the next date of hearing. He also seeks time to file the additional document. The prayer is allowed.
5. List on 13.05.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 03, 2025
Original Application No. 1220/2024
A..



J. Nulua

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 617 / खनिज-30, बाँदा

दिनांक : 29.2.2024

"आदेश"

शासनादेश सं०-1659/86-2023 दिनांक 17.05.2023 के क्रम में इस कार्यालय के आदेश सं०-1652/खनिज-30, बाँदा दिनांक 25.05.2023 द्वारा एक समिति का गठन किया गया था। SEIAA/SEAC की बैठक दिनांक 02.02.2024 के क्रम में जारी SOP के अनुसार संशोधित समिति का गठन निम्नवत किया जाता है :-

- | | |
|---|------------|
| 1. अपर जिलाधिकारी (वि०/रा०), बाँदा। | अध्यक्ष |
| 2. प्रभागीय वन अधिकारी, बाँदा। | सदस्य |
| 3. उपजिलाधिकारी, बाँदा/नरैनी/अतर्रा/पैलानी/बबेरू। | सदस्य |
| 4. अधिशासी अभियन्ता, सिंचाई विभाग एवं जल संसाधन विभाग, बाँदा। | सदस्य |
| 5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा। | सदस्य |
| 6. खान अधिकारी, बाँदा। | सदस्य-सचिव |

अतः उपरोक्त गठित समिति को निर्देशित किया जाता है कि नियमानुसार डी०एस०आर० Updation/Modification के सम्बन्ध में अपनी रिपोर्ट यथाशीघ्र उपलब्ध कराने का कष्ट करें।

संलग्नक : यथोक्त।


(दुर्गा शक्ति नागपाल)
जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

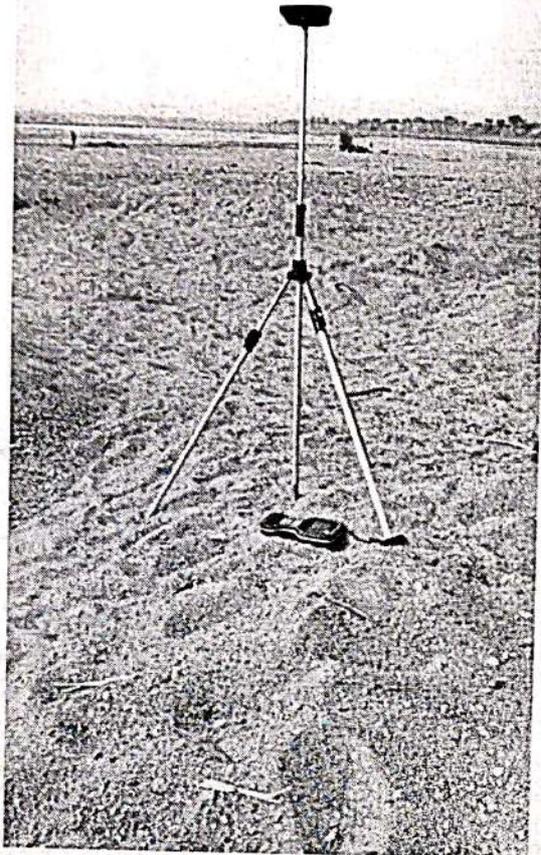
प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. अपर जिलाधिकारी (वि०/रा०), बाँदा।
4. प्रभागीय वन अधिकारी, बाँदा।
5. उपजिलाधिकारी, बाँदा/नरैनी/अतर्रा/पैलानी/बबेरू।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
7. अधिशासी अभियन्ता, सिंचाई विभाग एवं जल संसाधन विभाग, बाँदा।
8. खान अधिकारी, बाँदा।


जिलाधिकारी,
बाँदा।



J. Nulke



Scientific Sand Replenishment Study- Banda District

December, 2022

Prepared By
Central Mine Planning & Design Institute Limited



J. N. N. N.



1390

DISTRICT-BANDA

(UTTAR PRADESH)

SAND/MORRUM REPLENISHMENT STUDY REPORT (Resource Estimation)

2023-24



संयुक्त जांच आख्या

संस्था I: NV Developmental Assistance Systems (India) Pvt. Ltd. (C-363),
Indira Nagar, Lucknow द्वारा उपलब्ध करायी गयी ड्राफ्ट रिपोर्ट का मौखिक निरीक्षण
एराफ्लोरीसी कमिटी द्वारा दिनांक 18.04.2024 से दिनांक 30.04.2024 तक निम्न-निम्न स्थितियों में
समस्त खनन क्षेत्रों, फी जांच की गयी एवं नीचे पर उपलब्ध उपखनिज बाल/मोरम की मात्रा का
संस्थापन किया गया जो निम्नवत है :-

Sl No.	District Name	Tehsil Name	River	Village Name	Grant No.	Total Area in Hectare	वार्षिक मात्रा (घन मी० मी)
1	2	3	4	5	6	7	8
1.	Banda	बबेरु	बागे	इटवा	3257, 3276ml, 3278	8.15	2,39,328
2	Banda	बबेरु	यमुना	मरकाखादर	part of 96/2 (खण्ड सं०-04)	20.00	6,00,000
3	Banda	बबेरु	यमुना	मरकाखादर	part of 96/2 (खण्ड सं०-03)	20.00	6,00,000
4.	Banda	बबेरु	यमुना	मरकाखादर	part of 96/2 (खण्ड सं०-01)	20.00	6,00,000
5	Banda	बबेरु	यमुना	मरकाखादर	part of 96/2 (खण्ड सं०-02)	20.00	6,00,000
6.	Banda	बबेरु	यमुना	राघवपुर	2, 3, 4, 5/2, 5/3, 5/4, 5/5, 5/6, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28/1, 28/2, 28/3, 29/1, 30/2, 31, 32, 33/2, 34, 35, 37, 38, 40/1, 41, 42, 43, 44, 45, 46, 47, 49, 50, 100/7kha	74.97	22,49,100
7.	Banda	बबेरु	यमुना	दादोखादर	38, 40, part of 41, part of 42 (खण्ड सं०-07)	12.00	1,20,000
8.	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-02)	11.00	3,30,000
9.	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-03)	11.00	3,30,000
10.	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-01)	12.50	3,75,000
11.	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-04)	11.00	3,30,000
12.	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-05)	11.00	3,30,000
13.	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-06)	11.00	3,30,000
14.	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-07)	11.00	3,30,000
15	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-08)	11.00	3,30,000
16	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-09)	11.00	3,30,000
17.	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-10)	11.00	3,30,000
18	Banda	बबेरु	बागे	लोहरा	4185cha, 4388, 4463, 4470, 4471, 4472, 4473	17.00	2,08,482
19	Banda	बौदा	यमुना	बैदाखादर	2/4, 2/23, 2/24, 2/28, (खण्ड सं०-01)	21.00	6,30,000
20.	Banda	बबेरु	यमुना	बैदाखादर	2/4, 2/23, 2/24, 2/28, (खण्ड सं०-02)	21.00	6,30,000

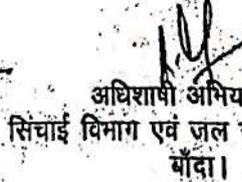


	Banda	नरैनी	केन	बिल्हरका	part of 5, part of 9	15.165	3,03,300
	Banda	नरैनी	केन	रिसीरा	116ग	18.00	2,34,185
	Banda	नरैनी	बागे	सिंघौटी	19/1, 13/3, 30/2, 400/2	3.55	57,118
	Banda	नरैनी	केन	गिछालपुर	482/13	24.00	3,12,247
	Banda	नरैनी	रंज	घदपुरा	269, 287, 313	1.445	20,527
	Banda	नरैनी	केन	जरर	851, 866, 867, 869, 872, 876	8.00	1,60,000
100.	Banda	पैलानी	केन	बरेहटा	133 व 134 खण्ड सं०-01	16.654	2,34,810
101.	Banda	नरैनी	रंज	गोपरा	2/1, 473mi, 474 659	4.21	58,882
102.	Banda	नरैनी	केन	लहुरेदा	part of 195/1, 191, 3	33.00	3,55,535
103.	Banda	नरैनी	केन	लहुरेदा	part of 195/1	33.00	8,60,000
104.	Banda	अतर्रा	बागे	बदौसा	6261, 6262, 6478, 6497, 6595, 6597, 6598	10.00	1,00,000
105.	Banda	अतर्रा	बागे	महुटा	876kha, 886ka, 1481, 1482, 1505, 2031, 2039, 2047, 2247, 2270, 2521, 2522, 2538, 2541kha, 2577, 2599, 2676	21.00	2,10,000
106.	Banda	अतर्रा	बागे	भदावल	1169, 1858/3, 1133/4, 1161/3, 1949	22.84	2,81,328
107.	Banda	अतर्रा	बागे	चन्दौर	2494	7.80	85,857
108.	Banda	अतर्रा	बागे	तरसूमा	2/2, 3	3.11	38,140
109.	Banda	अतर्रा	बागे	तेरा (ब)	1749kha, 1766, 2421	9.34	1,14,543

अंतः उपरोक्तानुसार वाञ्छित आख्या आवश्यक कार्यवाही हेतु प्रेषित है।


खान निरीक्षक
बाँदा।


उपनिरीक्षक
बाँदा।


अधिसाधी अभियन्ता
सिंचाई विभाग एवं जल संसाधन विभाग
बाँदा।


उपजिलाधिकारी
सदर, बाँदा।


उपजिलाधिकारी
पैलानी।


उपजिलाधिकारी
नरैनी।


उपजिलाधिकारी
अतर्रा।


उपजिलाधिकारी
बरेहटा।


क्षेत्रीय अधिकारी
उ०प्र० प्र०नि०बा०,
बाँदा।


प्रशासकीय यंत्र अधिकारी
बाँदा।


उपजिलाधिकारी (वि०/रा०)
बाँदा।



प्रेषक,

जिलाधिकारी,
बाँदा।

सेवा में,

सदस्य-सचिव,
राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (SEIAA),
पर्यावरण निदेशालय, उ०प्र०, लखनऊ।

पत्रांक 5271 / खनिज-30, बाँदा

दिनांक : मार्च 22, 2025

विषय : Minutes of the 864th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 17.12.2024 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक SEIAA की बैठक दिनांक 17.12.2024 के कार्यवृत्त के बिन्दु क्रम सं०-06 में जनपद बाँदा हेतु उल्लिखित तथ्यों का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके क्रम में कार्यालय के पत्र सं०-5042/खनिज-30, बाँदा दिनांक 07.03.2025 द्वारा 16 क्षेत्रों के सम्बन्ध में Replenishment study की प्रति संलग्न कर प्रेषित की गयी थी। उक्त के क्रम में SEIAA द्वारा जिला सर्वेक्षण रिपोर्ट में सम्मिलित समस्त क्षेत्रों के सम्बन्ध में Replenishment study की प्रति उपलब्ध कराने के निर्देश दिये गये हैं।

अतः उक्त निर्गत कार्यवृत्त में दिये गये निर्देश के क्रम में जिला सर्वेक्षण रिपोर्ट में सम्मिलित समस्त क्षेत्रों के सम्बन्ध में Replenishment study की प्रति अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक : यथोक्त।

भवदीय

अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
2. जिलाधिकारी, बाँदा।
3. जिला सूचना विज्ञान अधिकारी, बाँदा को इस निर्देश के साथ प्रेषित कि Replenishment study कर एक प्रति, जो दिनांक 07.03.2025 को अपलोड की गयी थी, के स्थान पर इस पत्र के साथ संलग्न Replenishment study की प्रति को जनपद बाँदा के NIC वेबसाइट/पोर्टल पर अपलोड करना सुनिश्चित करें।
4. खान अधिकारी, बाँदा।

अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज, बाँदा।



J. Nulke



संख्या- 1659 / 86-2023 महत्वपूर्ण

प्रेषक,

डा० रोशन जैकब,
सचिव,
उ०प्र० शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तर प्रदेश।

भूतत्व एवं खनिकर्म अनुभाग

लखनऊ दिनांक: 17 मई, 2023

विषय:- जनपद में विद्यमान खनन क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के डी०एस०आर०
Updation/Modification एवं खनन क्षेत्रों की Replenishment Study कराये जाने के
सम्बन्ध में।

महोदय,

उपर्युक्त विषय पर अवगत कराना है कि Sustainable Sand Mining Mangement
Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के
अनुसार जनपद में उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका
प्रत्येक पाँच वर्ष पर Updation/Modification किया जाना है। इसके साथ ही नदी तल स्थित
उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों की Replenishment Study भी कराया जाना
है। उक्त कार्य हेतु जनपद स्तर पर निम्नवत् प्रक्रिया अपनाई जायेगी:-

- (1) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट का (संलग्नक-1 के अनुसार)
Updation/Modification करने हेतु विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों का चिन्हांकन
किया जायेगा।
- (2) जिलाधिकारी द्वारा विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों के डी०एस०आर० में
Updation हेतु NABET/QCI Accredited Agencies का चयन किया जायेगा
(सूची-संलग्नक-2)। भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० द्वारा RFP से एजेन्सी का
Empanelment तथा Rate Discovery भी की गयी है, जनपद उक्त प्रयोग भी कर सकते
हैं। (संलग्नक-3)
- (3) जिला सर्वेक्षण रिपोर्ट के Updation हेतु भुगतान जिला खनिज फाउण्डेशन न्यास
नियमावली, 2017 के नियम-17 (ब) के अनुसार, डी०एम०एफ० निधि से किया जायेगा।
- (4) अन्वेषण संस्थाओं द्वारा चिन्हित ब्लॉक का DGPS सर्वे करते हुए जियोकोर्डिनेट निर्धारित
किया जायेगा तथा क्षेत्र का कॉर्डिनेट एवं Route map दर्शाते हुए Enforcement and
Monitoring Guidelines for Sand Mining 2020 के संलग्नक-I से VII में सूचना तैयार कर
प्रस्तुत की जायेगी।
- (5) पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI
Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन
करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अधीन स्वयं के व्यय



J. Nimesh

Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग-5 के अनुसार Replenishment Study का कार्य करायेगा।

(6) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा जिसमें सिंचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य होंगे। जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगे।

(7) बिन्दु संख्या-5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु संख्या-6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं०-6 के अनुसार गठित समिति द्वारा किया जायेगा।

(8) विधिकृत जिला सर्वेक्षण रिपोर्ट जनपदीय जिलाधिकारी द्वारा अनुमोदन हेतु निदेशालय को अग्रसारित किया जायेगा तथा जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा Mine Mitra Portal पर Real time में Update किया जायेगा।

(9) जिलाधिकारी द्वारा साप्ताहिक रूप से जिला सर्वेक्षण रिपोर्ट के Updation/ Modification की समीक्षा की जायेगी तथा अधिकतम तीन माह में इस कार्य को पूर्ण कर लिया जायेगा।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया जनपद में जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज के क्षेत्रों तथा नये क्षेत्रों के डी०एस०आर० में Updation/Modification एवं उपखनिज बालू/मोरम/वजरी/बोल्डर के क्षेत्रों के Replenishment Study हेतु उपरोक्तानुसार आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

(डा० रोशन जैकब)
सचिव।

संख्या एवं दिनांक: उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० को उनके पत्र संख्या-183/एम०-228/2017 खनन नीति(ix) के सन्दर्भ में।
2. समस्त मण्डलायुक्त, उ०प्र०।
3. समस्त ज्येष्ठ खान अधिकारी/खान अधिकारी/क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ०प्र०।

आज्ञा से,

(विपिन कुमार जैन)
विशेष सचिव।



J. Nulka

1396

भारतीय गैर न्यायिक

पचास
रुपये
रु.50



FIFTY
RUPEES
Rs.50

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

CR 904349



IDENTIFIED

Abhay Brijpatni
Advocate/Notary
Banda (U.P.)

